

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO 315
TO BE ANSWERED ON 01.12.2015

Pollution Control Bodies

315. SHRI BHARATHI MOHAN R.K.:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any proposal for revamping the pollution Control Boards/Bodies in the country for effective control on air, water and environmental pollution;
- (b) if so, the details thereof;
- (c) whether there is any plan to associate experts in pollution related issues who are capable of suggesting control measures;
- (d) if so, the details thereof and action taken by the Government thereon; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) The revamping of State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is undertaken, wherever necessary, by the respective State Governments /Union Territory Administrations.

(c) The Central Government has issued instructions to all State Governments/ Union Territory Administrations emphasizing the need for appointment of persons in SPCBs/PCCs having special knowledge and practical experience of matters relating to environmental protection.

(d) & (e) The State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) are represented by expert members also as provided under the Water (Prevention and Control of Pollution) Act, 1974.
